

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 55**

**CA 270/2022 CA 276/2022 CA 3/2023 CA 75/2024 in CP 168/MB/2022**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **ZEBA RAJESH KOHLI V/s GOOD HOUSE**  
**KEEPING CO PVT LTD**

Section 241(1), 242(4) of the Companies Act, 2013 & Rule 11

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**ORDER**

**CA 270/2022 CA 276/2022 CA 3/2023 CA 75/2024 in CP 168/MB/2022**

- 1) Ms. Ashwini Gawde, Ld. Counsel for the Petitioner and Ms. Diya, Ld. Counsel for the Respondent Nos. 2, 3 & 5 are present.
- 2) Ld. Counsel for the Respondent Nos. 2, 3 & 5 seeks some time to file and place on record Affidavit in Replies. Time is allowed. Affidavit in Replies be filed and placed on record well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 3) Stand over to 01.07.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**